IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.106

C.P.(IB)/19(MP)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

K. K. Constructions through its Partner **.....Applicant**
V/s
Dilip Buildcon Ltd **.....Respondent**

Order delivered on 26/08/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Sandeep Bajaj
For the Respondent : Ld. Adv. Mr. Manu Maheshwari

ORDER

Learned counsel for the operational creditor appeared and he submitted that the matter is settled between the parties and he seeks permission to withdraw the matter. Since, the matter is settled.

Permission to withdraw the matter is granted.

The main matter i.e. **C.P.(IB)/19(MP)2022** stands withdrawn and disposed of.

-Sd- -Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Dr. MADAN B. GOSAVI
MEMBER (JUDICIAL)

Braj Mohan / Neeraj